

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3026**

TO BE ANSWERED ON THE 21ST MARCH, 2017 / PHALGUNA 30, 1938 (SAKA)

INDIAN CITIZENSHIP TO PAKISTANI IMMIGRANTS

3026. SHRIMATI SANTOSH AHLAWAT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether a large number of Pakistani immigrants near Rajasthan - Pakistan Border have applied for Indian citizenship;

(b) if so, the details thereof;

(c) whether recently the Government has delegated district Magistrates with the authority of granting Indian citizenship to Pakistan migrants; and

(d) if so, the details thereof ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) & (b): As per available information more than 200 applications of Pakistani immigrants near Rajasthan-Pakistan Border have been sent by the State Government of Rajasthan for Indian Citizenship.

(c) &(d): The Government, in December, 2016 has delegated the power exercisable by it for registration as a citizen of India under section 5 and 6 of the Citizenship Act, 1955 in respect of any person belonging to

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minority communities in Afghanistan, Bangladesh and Pakistan to the District Magistrates/District Collectors of 16 districts of 7 states namely Chhattisgarh, Gujarat, Madhya Pradesh, Maharashtra, Rajasthan, Uttar Pradesh and Government of NCT of Delhi for a period of two years from the date of publication of the Order.
